

**The Goa Medicare Service Personnel and Medicare Service Institutions
(Prevention of Violence and Damage or Loss to Property) (Amendment)**

Bill, 2026

(Bill No. 45 of 2026)

A

Bill

further to amend the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013 (Goa Act 24 of 2013).

BE it enacted by the Legislative Assembly of Goa in the Seventy-seventh Year of the Republic of India as follows:—

- 1. Short title and commencement.**— (1) This Act may be called the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) (Amendment) Act, 2026.
(2) It shall come into force at once.
- 2. Amendment of section 6.**— In section 6 of the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013 (Goa Act 24 of 2013), in sub-section (3), for the word “convicted”, the word “accused” shall be substituted.

Statement of Objects and Reasons

The Bill seeks to amend section 6 of the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013 (Goa Act 24 of 2013) so as to correct the apparent error that has cropped up in sub-section (3) of section 6 of the said Act by replacing the word “convicted” with the word “accused” therein.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim, Goa.

25/08/2026

VISHWAJIT RANE

MINISTER FOR HEALTH

Assembly Hall,

Porvorim, Goa.

25/08/2026

NAMRATA ULMAN

SECRETARY TO THE LEGISLATIVE

ASSEMBLY OF GOA.

Annexure

A Tabular format showing existing provision and proposed amendment in The Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property)(Amendment) Bill, 2026:

Sr . N o	Existing Provision	Amendment Proposed in the Bill	Justification/Reason for amendment
1	6 (3) – Any person who is convicted under section 4 of this Act shall deposit such sum of money as specified below, with the Court of the Judicial Magistrate First Class. This sum shall remain with the Court until disposal of the case	in sub-section (3), for the word “convicted”, the word “accused” shall be substituted.	The Government of Goa had earlier enacted the <i>Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013</i>. However, during the drafting of the Act, the term “convicted” was inadvertently used in place of “accused.” The use of the word “convicted” creates a legal inconsistency, as a person can only be termed “convicted” after a court of law has established guilt through due process. In the context of initiating legal proceedings and providing protection to medicare service personnel and institutions, the appropriate term should be “accused,” referring to a person alleged to have committed the offence prior to conviction. Therefore, the amendment is proposed to replace the term “convicted” with “accused” in order to correct the drafting error and ensure clarity, legal accuracy, and proper implementation of the Act.